

जाने का प्रश्न है तो वह प्रश्न भी नहीं उठना है और उसके लिए भी अलग से नोटिस चाहिए।

तीसरी बात उन्होंने यह पूछी कि घुसपैठियों पर क्या कार्यवाही हो रही है। इसके बारे में मैं यही कह सकता हूँ कि हम पाकिस्तान के कानून में तो यह चला नहीं है बल्कि अपन कानून के मातहत जो कुछ कार्यवाही इन केसेज में होनी चाहिए वह की जाती है। मैं आपको बता सकता हूँ कि सन 1970 के केसेज में से अभी 23 केसेज अन्डर इन्वेस्टिगेशन है, कुछ सब-जुडिस है, कुछ में कविवकन हो चुका है, 51 केसेज में 17 आदिमियों को डिटैन किया गया और यह व्योरा उनका है जिनका जिक्र मैं ने पहले भी किया कि 292 पाकिस्तानी नेशनल्स 1970 में छिपे तरीके से स्टेट में आये, ये सब स्टेट गवर्नमेंट के आकड़े हैं।

डा० लक्ष्मी नारायण पांडे : मैं ने स्पष्ट पूछा था कि लिबरेशन फ्रंट इन घुसपैठियों को सहायता दे रहा है लेकिन उसके बारे में कुछ नहीं कहा।

अध्यक्ष महोदय: आप इसका नोटिस देंगे तो वे रेप्लाय भी दे देंगे, ऐसा उन्होंने कह दिया है।

SHRI N. K. SANGHI (Jalore) : Mr. Speaker, Sir, the matter of continuous coming in of infiltrators in Kashmir is a delicate question and also the hon. Minister has given a delicate answer. In the present political situation in which Yahya Khan is docked in by his atrocities in East Pakistan he is trying every opportunity to have some confrontation with India so as to focus the attention of the world powers that India is also involved in what Pakistan has done in East Bengal. I would like to draw the attention of the hon'ble Minister that whenever Pakistan attacked it was always by infiltrators and armed raiders. In 1947 Pakistan sent armed raiders to India first. Similarly, in 1957 they sent infiltrators

organise subversive activities. In 1963 the theft of the holy relic was also done by the infiltrators. In 1965 when we had the confrontation the first attack was by infiltrators. In view of this it is a matter of serious importance and I would like to draw the attention of the hon'ble Minister when he has said the Government is aware of certain preparations across the ceasefire, may I know from the hon'ble Minister if it is in his knowledge that Pir Pag are who had been specialising in guerilla tactics in Sind for more than hundred years and now the Pir Pag's heir Sikander Shah has shifted to the occupied Kashmir area with two thousand *Murids* to continue these infiltrations to do some sort of subversive activity in Kashmir. I would also like to know whether Government have any information in this matter that about two months back a jurga held in Malakand Agency at Chakdara the tribal people gave a call for invasion of Kashmir. These are two important matters on which I would like to have a categorical answer.

SHRI K. C. PANT : I have given the broad information earlier and I have requested the hon. Members not to press me about details about our information in regard to preparations being made across the border. The reasons are obvious.

12.29 hrs.

#### PAPERS LAID ON THE TABLE

#### NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHSIN) : On behalf of Shri Ram Nivas Mirdha I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1971, published in Notification No. G. S. R. 897 in Gazette of India dated the 5th June, 1971.

[Shri Mohsin]

- (2) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1971, published in Notification No. G. S. R. 898 in Gazette of India dated the 5th June, 1971. [Placed in Library. See No. LT 609/71].

**COTTON TEXTILES (CONTROL) AMENDMENT ORDER**

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : On behalf of Shri Lalit Narayan Mishra, I beg to lay on the Table—

- (1) A copy of the Cotton Textiles (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. S. O. 324 in Gazette of India dated the 16th January, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-610/71.]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-611/71]

MR. SPEAKER : This practice of abruptly getting up for another Minister was disapproved in the last Lok Sabha and we want a practice to develop that the Minister who wants to be absent should authorise another Minister and send a letter to us. I am not going to accept it in future though I agree today.

**EXPORT OF CAST IRON MANHOLE COVERS AND FRAMES (INSPECTION) RULES, 1971**

SHRI A. C. GEORGE : I beg to lay on the Table a copy of the Export of Cast Iron Manhole Covers and Frames (Inspection) Rules, 1971 (Hindi and English versions) published in Notification No. S. O. 2155 in Gazette of India dated the 28th May, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act,

1963, [Placed in Library. See No. LT-612/71].

12.31 hrs.

**STATEMENT Re RAILWAY ACCIDENT IN THE SEALDAH DIVISION OF EASTERN RAILWAY**

MR. SPEAKER : Shri Hanumanth-aiya.

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order.

MR. SPEAKER : On what ?

SHRI S. M. BANERJEE : On the statement about the railway accident. He is going to read the statement.

My point of order is this. Previously, the practice in this House was that in the case of all major accidents which involved loss of life of many persons and serious injuries to many others, at least, we were allowed to put an adjournment motion and censure the Government. In this case, I welcome the statement to be made by the Minister. But we do not get an opportunity to censure the Government. In the last six months, there have been so many accidents,.....

MR. SPEAKER : So many occasions are available to you when the budget and demands are discussed.

SHRI S. M. BANERJEE : This is a very serious matter. In the last six months, about 49 lives have been lost in railway accidents and many persons have received serious injuries. Thinking the Minister to be a new Minister, we did not think it proper to move an adjournment motion in regard to railway accident. But in the last six months, many accidents have taken place.

Now, he will read the statement and, ultimately, he will lay it on the Table of the House. We will not get an opportunity to put some questions and censure the Government. In the case of major accidents like this, you kindly allow us to put an adjournment motion or a Call Attention Notice